

COURT-I

Mentioning

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATAC.P. No. 112/2014
I.A.No. 82/2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd December, 2016, 10.30 A.M

Name of the Company	Swapan Kumar Deb & Anr. -Versus- Hindeb Electroplanting Works Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SOUMEN KARATI, Advocate Respondents


Advocate
23.12.2016

1. SHAUNAK MITRA, Adv. for Petitioners


23.12.2016 -

23-12-2016 – CP No.112/2014-IA – 82/2016 – Swap-an Kr. Dev & Anr Vs. Hindeb Electroplating works Pvt. Ltd.

ORDER

The Ld. Lawyer on behalf of the Applicant of IA 82/2016 is present with a prayer for setting aside the order of dismissal of the Company Petition bearing No.112/2014 and restoring the same to file, submitted that due to mistaken impression that the matter will be taken up at 2 P.M., the Ld. Lawyer on behalf of the petitioner could not appear. However, as per their submission, the matter was taken up in the morning as listed in the cause list and due to non-reporting of the parties either in person or through their respective representations, the matter was dismissed.

However, the matter is under the process of settlement and the Ld. Lawyer of the applicant fairly submitted that there are every likelihood that the settlement process will be materialized if the matter is restored which will help in expediting the matter also.

The Ld. Lawyer appearing on behalf of respondent Nos. 1,2 and 3 also fairly conceded that he has no objection if the case is restored to file. Rather, he has fairly submitted that it will help in the process of settlement.

Since the matter is under process of settlement, both the side prayed for some time and requested to fix the matter in the second half at 2 p.m.

Heard. The prayer is allowed. The Company Petition No.112/2014 is restored to file; fixing on 27-01-2017 at 2 p.m.

Since the matter is restored to file, parties are directed to make the settlement as early as possible. The parties are asked to make personal appearance on the next date.

IA No.82/2016 , hence, stands disposed of without any cost.



MANORAMA KUMARI
MEMBER(J)